

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH  
AT HYDERABAD

OA.82/90

date of decision : 3-11-92

Between

M. Abraham

: Applicant

and

1. Union of India, rep. by  
The Post Master General  
AP Circle, Posts & Telegraphs  
Hyderabad

2. The Director of Postal services  
A.P.N.E. Region, Visakhapatnam

3. The Senior Superintendent of  
Post Offices,  
Bhimavaram Division  
Bhimavaram 534 201  
West Godavari District

: Respondents

Counsel for the applicant : A.P. Rao, Advocate

Counsel for the respondents : N.V. Ramana, Standing counsel  
for Central Government

CORAM

HON. MR. R. BALASUBRAMANIAN, MEMBER( ADMN.)

HON. MR. C.J. ROY, MEMBER( JUDL.)

JUDGEMENT

(Order as per Hon. Mr. R. Balasubramanian, Member(Admn.)

OA.82/90 is filed by the applicant with a prayer to regularise his services by declaring the Memo No.89/13 dated 8-1-1990 as illegal.

2. Vide memo dated 8-1-1990, the services of two part-time officials i) Chowkidar that is the applicant herein, another ii) Part-time Gardner, were terminated. Against this the applicant has filed this OA to declare the same as illegal.

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5/11/92

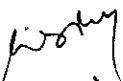
(20)

3. The respondents opposed the application and have filed a counter.


4. It is stated that his main job was only part time Chowkidar. Off and on his services were utilised by the respondents as Jeep Driver. By a separate order in OA.83/90, we dismissed the claim of the applicant to the post of Driver. So, what remains is only part-time Chowkidar portion of the employment of the applicant. Sri Ramana, Standing Counsel for the respondents stated that with the shifting of the office to another premises there was no necessity of part-time Chowkidar in the new premises.

5. When there is no work, we do not find any <sup>illegality in the</sup> ~~illegal~~ <sup>false</sup> action on the part of the respondents and this OA is dismissed with no orders as to costs.

  
(R. BALASUBRAMANIAN)  
Member (Admn)

  
(C.J. ROY)  
Member (Judl.)

Dated November 3, 1992  
Dated in the Open Court

  
Deputy Registrar (J)

sk

To

1. The Postmaster General, Union of India,  
A.P.Circle, Posts & Telegraphs, Hyderabad.
2. The Director of Postal Services, A.P.N.E. Region, Visakhapatnam.
3. The Senior Superintendent of Post Offices,  
Bhimavaram Division, Bhimavaram 534 201 W.G.Dist.
4. One copy to Mr.N.V.Ramana, Addl.CGSC CAT.Hyd.
5. One ~~xxxxx~~ copy to Mr.A.P.Rao, Advocate, 3-4-13,  
Dr.Bhoomannagalli, Kachiguda, Hyd.
6. One spare copy.

pvm

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RM  
18/11  
TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR

AND

THE HON'BLE MR. R. BALASUBRAMANIAN: M(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY:  
M(JUDL)

AND

THE HON'BLE MR. C. J. ROY : MEMBER(JUDL)

Dated: 3-11-1992

ORDER/JUDGMENT:

~~R.A. / C.A. / M.A. No~~

in

O.A. No.

82/90

T.A. No.

(wp. No)

Admitted and interim directions  
issued.

Allowed

Disposed of with directions

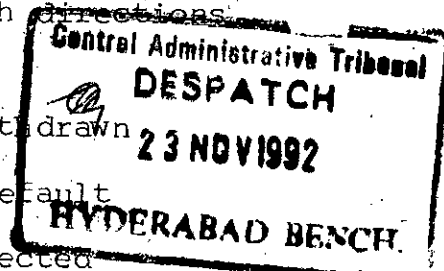
Dismissed

Dismissed as withdrawn

Dismissed for default

M.A. Ordered/Rejected

No orders as to costs.



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Q. no  
7. 28